

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 101 OF 2019 &
IA NO. 1859 OF 2018 & IA NO. 1166 OF 2019**

Dated: 22nd July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

JSW Energy Limited

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Vishrov Mukerjee
Ms. Raveena Dhamija

Counsel for the Respondent(s) : Ms. Pratiti Rungta
Mr. Sumit Pargal for R-1

Mr. Anup Jain
Ms. S. Rama for R-2

ORDER

IA NO. 1166 OF 2019

(Appl. for Condonation of delay in filing rejoinder)

For the reasons set out in the accompanying affidavit, delay of 10 days' in filing rejoinder is condoned and the same is taken on record. The application is disposed of.

APPEAL NO. 101 OF 2019

It is represented that pleadings are complete

Interim order, if any, shall continue till the next date of hearing.

List the matter for hearing on 25.09.2019.

pr/mkj

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**